

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 395 of 2020

IN THE MATTER OF:

Sandeep Jindal

...Appellant

Versus

State Bank of India

...Respondent

Present:

For Appellant :

**Mr. Arun Kathpalia, Senior Advocate with
Mr. Jayant Mehta and Mr. Nitin Mishra, Advocates**

O R D E R

05.03.2020 Let notice be issued on the Respondents by Speed Post. Requisites along with process fee be filed by 6th March, 2020. If the Appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the Appeal 'for Admission (After Notice)' on **30th March, 2020**.

Till the next date of hearing, the 'Interim Resolution Professional' shall not make public announcement in terms of Section 15 of the 'I&B Code'

In the meantime, the 'Interim Resolution Professional' will ensure that the company remains going concern and the manufacturing and production of the company do not suffer, payment of wages to the employees/workmen are made on time and if any material is supplied during corporate resolution process, the payment must be paid to the supplier/creditor. The Insolvency Resolution Professional will also take aid of (suspended) Board of Directors,

paid Directors and employees. The Banks having accounts of the corporate debtor will also cooperate with the Insolvency Resolution Professional to ensure compliance of this order.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/nn/